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GOVERNMENT OF ARUNACHAL PRADESH LAW, LEGISLATIVE AND JUSTICE DEPARTMENT CIVIL SECRETARIAT ITANAGAR

NOTIFICATION

The 14th October, 2020

No. LAW/LEGN-25/2020.—The following Ordinance which was promulgated by the Governor of Arunachal Pradesh on 13th October, 2020 is hereby published for general information,-

THE ARUNACHAL PRADESH LEGISLATURE MEMBERS (PREVENTION OF DISQUALIFICATIONS) (AMENDMENT) ORDINANCE, 2020 (ORDINANCE NO. 7 OF 2020)

AN ORDINANCE

further to amend the Arunachal Pradesh Legislature Members (Prevention of Disqualifications) Act, 1977 (Act No. 4 of 1977).

WHEREAS, the Arunachal Pradesh Legislative Assembly is not in Session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Arunachal Pradesh is pleased to promulgate the following Ordinance in the Seventy-first Year of the Republic of India, namely, -

- Short title and commencement: (1) This Ordinance may be called the Arunachal Pradesh Legislature Members (Prevention of Disqualifications) (Amendment) Ordinance, 2020.
 - (2) It shall come into force immediately.
- 2. Amendment of para 12 and 13 of the Schedule,-

In the Schedule appended to section 2 of the Arunachal Pradesh Legislature Members (Prevention of Disqualifications) Act, 1977 (Act No. 4 of 1977),-

- (1) In para 12, the words "or of a Parliamentary Secretary" appearing in the last sentence shall be deleted.
- (2) In para 13, for the existing entries, the following entries shall be substituted,-

"Advisor(s) to the Chief Minister, Deputy Chief Minister and Cabinet Ministers".

Onit Panyang, IAS
Secretary to the
Government of Arunachal Pradesh,
Itanagar.